

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ALLAHABAD this the **27th** day of **August** 2012.

HON'BLE MR. SANJEEV KAUSHIK, MEMBER- J
HON'BLE MR. SHASHI PRAKASH, MEMBER -A

CIVIL CONTEMPT PETITION NO. 98 OF 2005
IN
ORIGINAL APPLICATION NO. 1262 OF 2002

Govind son of Shri Sangat, resident of Railway Hartala Colony, Balmiki Basti, Chandan Nagar, Moradabad at present working as regular Sweeper in Post and Telegraph Dispensary, Moradabad.

.....Applicant.

VE R S U S

1. Shri Rajeev Ranjan Prasad Singh, Post Master General, Bareilly Region, Bareilly.
2. Sri Bhaiyya Lal, Sr. Superintendent of Post Offices, Moradabad Division, Moradabad.

.....Opposite Parties

Advocate for the applicant: Shri S. Dwivedi

Advocate for the Respondents : Sri Saurabh Srivastava

ORDER

DELIVERED BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER- J

None for the petitioner even when the case is called second time. Since contempt is between the Court and Contemnor, therefore, we proceed to hear the matter.

2. Shri Saurabh Srivastava counsel for the respondents submitted that against the order of this Tribunal dated 17.8.2004, writ petition No. 34477/05 has been filed before the Hon'ble High Court in which order of the Tribunal has been stayed until further

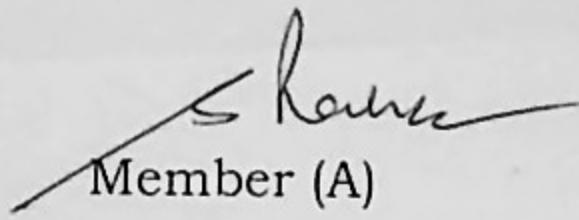
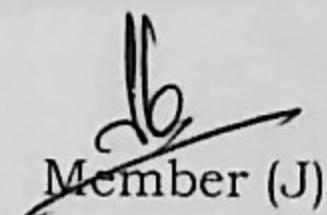
(5)

CCP NO. 98/05

orders. He submitted that till today, the matter has not been decided by the Hon'ble High Court and submitted that this CCP may be dismissed as the matter is subjudiced before the Hon'ble High Court.

3. We have considered the submissions advanced by the learned counsel for the respondents and we are of the view that once the matter is seized with the Hon'ble High Court and order of the Tribunal has already been stayed, therefore, there is need to keep this contempt petition at this stage.

4. Accordingly, contempt petition is dismissed with liberty to the applicant to move the application after disposal of the writ petition.


Member (A)
Member (J)

Manish/-